Coverage of non-allopathic medicines under health insurance cover

1470.SHRI K. N. BALAGOPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Ministry is planning to include Ayurveda, Unani and Siddha systems of medicines in the health insurance:
- (b) whether the General Insurance Council has formed a committee to examine the coverage of non-allopathic medicines under health insurance; and
 - (c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) and (c) The General Insurance Council [GIC] has formed a Committee to examine the coverage of non-allopathic medicines under health insurance.

Lobby against mandatory labelling of GM Foods

1471. SHRIM.P. ACHUTHAN:

SHRID. RAJA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to answer to Starred Question 8 given in the Rajya Sabha on 9 November, 2010 and state:

- (a) whether it is a fact that there is a lobby against the mandatory labelling of GM foods led by companies such as Monsanto, one of the world's leading transgenic seed producers; and
 - (b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No such report has come to the notice of this Ministry.

(b) Does not arise.

Fake Drugs

1472. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that according to a report by the Organization for Economic Cooperation and Development, 75 per cent of fake drugs supplied world over have origins in India followed by 7 per cent from Egypt and 6 per cent from China;

- (b) if so, whether Government has initiated any plan of action to prevent such substandard drugs since it is a matter of health threat as well as affecting the reputation of the Indian Pharma Industry; and
 - (c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The statistics mentioned in the report relate to cases of violation of intellectual property rights recorded in 2005 with "TAXUD" (European Community's Taxation and Custom Union). Such cases are considered as counterfeit medicines by the European Union. The Indian Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1955 made thereunder do not, however, recognize linking of the licensing of any drug with its patent status. Nevertheless, the government has taken up the matter with World Health Organization as well as other international forms that patent issues should not be confused with the quality of medicines or counterfeit medicines.

Funding of aids control programme in Orissa

1473. SHRIMATI RENUBALA PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the amount of funds allocated during the current year to Orissa under the National Rural Health Mission (NRHM);
 - (b) whether the control of HIV/AIDS come under the NRHM;
 - (c) the status of the prevalence of HIV/AIDS in Orissa; and
- (d) the amount of fund sanctioned and spent in the last year in Orissa in AIDS control programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) An amount of Rs. 456.97 crore has been allocated to Orissa during the current Financial Year 2010-11 under National Rural Health Mission (NRHM).

- (b) No.
- (c) As per the HIV Estimations 2010, Orissa has an estimated adult HIV prevalence of 0.29% in 2009. An estimated 71,813 perspns in Orissa are infected with HIV in 2009.